1	2	3
Himachal Pradesh	20	Km 89/130
Himachal Pradesh	21A	Km 17/561, 24/074, 28/676 & 48/818
Assam	37	Km 403/1, 488/1, 501/1, 509/1 & 517/1
Assam	52	Km 338/1
Meghalaya	44E	Km 68 & 74
Meghalaya	62	Km 79/1 & 179/1
Manipur	150	Km 435.16

Amendments to Motor Vehicles Act

2693. SHRI T.M. SELVAGANAPATHI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that Government is considering to revisit or amend the Motor Vehicles Act to remove the existing gender bias with regard to compensation;
 - (b) if so, the demands thereof;
- (c) whether it is also a fact that the Hon'ble Supreme Court in a landmark judgment had asked Government to do so; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): (a) and (b) The Government has already constituted a committee to review the Motor Vehicles Act, 1988 in a comprehensive manner. As far as compensation to road accident victims is concerned, the Act does not make any gender bias. As per structured compensation formula provided under the Act, the amount of compensation is determined on the basis of annual income or notional income of the victim. The road accident victims /their heir can always move to court for higher amount of compensation on "fault principle".

(c) and (d) Hon'ble Supreme Court in Civil Appeal No. 5843 of 2010 has held that keeping in view the invaluable service rendered by housewives, the amount of compensation prescribed for them under the Act would need to be enhanced. This matter has already been referred to the Committee.